from Chambal and Bhakra and how many months this has not been used, and how much money it would have fetched if it had been used?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): From Chambal, Rajasthan should have taken 23,000 kilo-watts; they are now taking only 2,000 kilowatts. After the works that have been described are completed they will be able to take the full power load. From Bhakra, Rajasthan should have taken 21,000 kilo-watts; they are now taking only 6,000 kilo-watts. After these works are completed they will be able to take the full power load.

Shri Iqbal Singh: From Bhakra they have offered 21,000 kilo-watts to the Rajasthan Government, but Rajasthan Government is now taking only 6,000 kilo-watts. As such, may I know whether Government propose to take some steps to have this power taken to other States?

Mr. Speaker: They are going utilise the whole thing.

Shri Alagesan: Yes, Sir, they are going to utilise the whole thing.

श्री बड़े: ट्रांसमिशन स्टेशन न होने की षजह से चम्बल प्राजैक्ट को, क्या यह ठीक है, कि एक लाख रुपये का घाटा हर साल होता है श्रीर साथ हो मैं यह जानना चाहता हं कि ट्रांसिमशन स्टेशन न होने का कारण क्या **हे** ?

श्री स० ग्र० मेहदी: जैसे बताया जा चुका है कि बहुत सा सामान फारेन एक्सचेंज की कमी की वजह से नहीं मिल सका था. इस वजह से देरी हई।

भी बड़े: मेरा सवाल था कि क्या एक लाख रुपये का घाटा होता है ?

ग्रध्यक्ष महोदय : नेक्स्ट वर्वैश्चन । 807 (Ai) L.S.D.-2.

State Road Transport Undertakings

*1183. { Shri D. C. Sharma: Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to state:

- (a) whether it is proposed to appoint an official committee to study the difficulties of the State road transundertakings and to suggest whether they need any incentives in the form of tax relief; and
 - (b) if so, the details thereof?

The Minister of Transport and Communications (Shri Jagjivan Ram): (a) and (b): A proposal to this effect has been recommended by the Transport Development Council. The matter is under consideration.

Shri D. C. Sharma: May I know if this proposal has been referred to the various State Governments for their opinion?

Shri Jagjivan Ram: There is necessity of referring this proposal to the State Governments. The reactions of the State Governments can be very easily presumed; they would like all the State Transport Corporations be exempted from Income-tax.

Shri D. C. Sharma: May I know what kind of relief is sought by these State Governments so far and what has been the reaction of the Government to these reliefs sought?

Shri Jagjivan Ram: So far as this tax relief is concerned, without any reference to the State Governments, it can be easily presumed that all of them would like the State corporations to be exempt from income tax.

Shri P. C. Borooah: What are the major difficulties under which the State undertakings are suffering which have made the Government study the situation?

Shri Jagjivan Ram: In respect of what?

Shri P. C. Borooah: What are the major difficulties experienced by the

769₄

Mr. Speaker: He can put the question in another way. If he definitely says one and two, the rules that.

Shri Jagjivan Ram: Uniformity is a wide term. I am afraid it may not be possible to have uniformity in the matter of State transport. So far as pattern is concerned, more or less, the pattern conceived is uniform. will be three parties: State Government, Central Government where pays through the Ministry of Railways and the Ministry of Transport and some local authorities or private parties where they may come.

Shri Warior: The Special cell set up by the Finance department screened or examined certain of the private and public road transport undertakings in the States. Which are the States and which are those left out?

Shri Jagjivan Ram: I do not have that information.

Loan to British Firm for Shipping Business

*1184. Shrimati Renuka Barkataki: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Government of India have sanctioned a loan of rupees two crores to a British firm which has shipping business on Calcutta-Assam route on the Brahmaputra: and

(b) if so, the conditions on which the loan is sanctioned?

The Minister of Transport and Communications (Shri Jagjivan Ram): (a) It has been decided to give a loan of Rs. 2 crores to the Joint Steamer Companies (Rs. 1 crore each to the India General Navigation and Railway Company Limited and Rivers Steam Navigation Company Ltd.) to enable them to rehabilitate their obsolete fleet for the maintenance of essential services on Calcutta-Assam route.

(b) A statement showing the main terms and conditions for the grant of the loan is laid on the Table of the

State undertakings which have made the Government form a committee to study the affairs?

Mr. Speaker: Were there special difficulties why the committee considered necessary?

No. Some of Shri Jagjivan Ram: the members felt that in the initial stages, the corporations cannot make profits and if they were charged income-tax when the profit was nominal, that would reduce their The Finance That was the occasion. Ministry does not agree with view. I personally do not see how far a committee will be useful so long as the Finance Ministry is not agreeable to such a proposal.

Shri S. N. Chaturvedi: Are State transport undertakings proving unprofitable and stand in need of tax relief?

Shri Jagjivan Ram: That statement cannot be applied universally. Some of the State transport corporations, in the initial stages, may not be selfsupporting. As they go on and experience is gained, they make profits.

Shri Maheswar Naik: May I know how many State corporations have been now set up and in which States?

Shri Jagjivan Ram: I have not got the names. But, I think quite a number of State Governments have up State transport corporations.

Shri Sham Lal Saraf: May I know if there is any uniformity in running transport undertakings in the different States and secondly, if the Central Government is trying to bring about uniformity?

Mr. Speaker: If he does not say one and two, probably that would be better though he may put the same question. If he specifically says one and two, the rules come in the way. I cannot allow more than one.

Shri Sham Lal Saraf: My question would not be complete unless I put both.